

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO. 180/00159 of 2020**

**Wednesday, this the 11<sup>th</sup> day of March, 2020**

**CORAM**

**Hon'ble Mr.Ashish Kalia, Judicial Member**

A.K.Haridasan 57 years  
 S/o. Krishnan,  
 Rtd. Good Guard,  
 Southern Railway,  
 Palakkad Division, Palakkad,  
 Residing at Sreelakshmi,  
 Madalaviu, Alathethara PO,  
 Palakkad 678 008.  
 Mob:9388572942

**...Applicant**

**(By Advocate Mr.U.Balagangadharan)**

**Versus**

1. Union of India, Represented by Secretary,  
 Railway Board, New Delhi-110 001.
2. The General Manager,  
 Southern Railway, Park Town  
 Chennai-600 003.
3. The Senior Divisional Personnel Officer,  
 Southern Railway, Palakkad Division,  
 Palakkad-673 002
4. The Divisional Railway Manager,  
 Southern Railway, Palakkad-673 002.

**..... Respondents**

**(By Advocate, Mr.Sunil Jacob Jose(Rep. By Mr.Rajesh)**

This application having been heard on 11<sup>th</sup> March 2020, the Tribunal on 11.03.2020. delivered the following :

**ORDER(ORAL)**

**HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

The applicant has approached this Tribunal for redressal of his grievance for non-payment of alleged recovery of Rs.1,05,890/- on account of erroneous fixation of pay which took place 8 years back, that too without issuing any notice to him. Feeling aggrieved by this he has made a representation Annexure A-3 to the Respondents and A-4 addressed to Respondent No.3.

2. In view of the above, the OA is disposed off directing Respondent No.3 to dispose off it within a period of 60 days with speaking order, from the date of receipt of a copy of this Order. In case the relief sought for is granted, matter comes to an end. Otherwise the applicant is at liberty to re-approach this tribunal.
3. The OA is disposed off at the admission stage itself. No costs.

**(ASHISH KALIA)  
JUDICIAL MEMBER**

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**List of Annexures**

Annexure A1 - A true copy of the Memorandum No.J/P.524/VIII/II/Vol.IV dated 19.09.2019 issued by the third respondent.

Annexure A2 - A true copy of the statement of terminal benefits ordered to be granted to the applicant as on 21.10.2019.

Annexure A3 - A true copy of the representation dated 24.10.2019 submitted to the third respondent.

Annexure A4 - A true copy of the representation of the applicant to the third respondent dated 14.12.2019.

Annexure A5 - A true copy of Office Memorandum No.18/26/2011-Estt(Pay-1) dated 6.2.2014 issued by the Department of Personnel and Training.

Annexure A6 - A true copy of the Order No.18/3/2015(Pay-I) dated 2.3.2016 issued by Department of Personnel and Training.

Annexure A7 - A true copy of letter of Railway Board No.2016/F(E)II/6/3 dated 22.6.2016.

Annexure A8 - A true copy of letter of Chief Personnel Officer, Southern Railway No.P(R)500/P/Vol.VII dated 12.7.2016.

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